



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 500 of 200 3

Applicant(s) Purnab K. Jena Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M. B. K. Pattnaik Advocate for Respondent(s)
A. C. Gehana

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 04.09.2003.

On being mentioned by Mr. B. K. Pattnaik, learned counsel for the Applicant, this matter is taken up.

2. The Applicant P. K. Jena, while working as G. D. S. B. P. M. of Katisahi B. P. O. under Kanarda Sub Post office, faced departmental proceedings and, ultimately, was removed from services under Annexure-1 dt. 24.02.03. Being aggrieved, the Applicant has preferred an Appeal (under Annexure-3 dt. 19.05.03), which is stated to be still pending. Therefore, this Original Application under Section-19 of the Administrative Tribunals Act, 1985 appears to be

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Dr. 4.9.03

copies of order
prepared by Counsel
for both sides.

L. 5/4

Dk
Sd
Sd

Or. Dr. 4.9.03

copies of order
copies of OA sent
to all respondents.

L. 19/9

P.S.
19/9
Sd

a premature one.

3. In the aforesaid premises, having heard Mr. B.K. Patnaik, learned counsel for the Applicant and Mr. U.B. Mohapatra, learned Addl. Standing Counsel, this Original Application is disposed of with a direction to the Respondents (especially to the Respondents Nos. 2 and No. 3) to dispose of the Appeal (Annexure 3 dt. 19.5.03) of the Applicant expeditiously; preferable by end of December, 2003.

4. With the aforesaid observations and directions, this Original Application is disposed of.

5. Send copies of this order, alongwith the copies of the Original Application to the Respondents and free copies of this order be handed over to Mr. Patnaik, learned counsel appearing for the Applicant and Mr. U. B. Mohapatra, learned Addl. Standing Counsel; on whom a copy of this Original Application has already been served.

Member (Judicial)

P. S. S. C. L.